### Outlook

# Amid Slew Of Police Encounters In Assam, Complaint Filed With NHRC

Instances of police firing in Assam continue unabated following Chief Minister Himanta Biswa Sarma's statement urging police to fire at fleeing criminals

Information about the recent spree of shooting by Assam police at alleged criminals on Saturday reached the National Human Rights Commission with a complainant urging the panel to take cognisance and institute an inquiry into the incidents.

Advocate Arif Jwadder in his complaint to the rights body cited ten such incidents since May 23 to July 8 with most taking place when the accused were allegedly attempting to flee from police custody, at times after trying to snatch firearms from the policemen.

The complaint stated that the injured or those killed were not militants and hence not trained to use firearms and were, therefore, unlikely to use these against the armed policemen even after snatching from them. "Also, it cannot be believed that all alleged petty criminals could snatch a pistol from a trained police officer whose pistols/guns are normally tied to a rope to the waist belt of that officer. It cannot also be believed that an army of police couldn't stop the alleged criminals from fleeing away from custody," it said.

"Police actions are denying the rights of the alleged criminal of a fair trial," it said while requesting to take cognisance of the matter and institute an inquiry against all such "fake encounters".

Three persons accused of drugs and human trafficking were shot at and injured in the last 24 hours.

Chief Minister Himanta Biswa Sarma had earlier this week given the police a free hand to shoot at fleeing criminals. "That should become the pattern," he said evoking sharp reactions from several quarters including Opposition parties. He, however, had said that the police should aim at the legs while firing as that was not illegal.

"After such a statement by the chief minister, now police are staging fake encounters with impunity," the complaint stated.

https://www.outlookindia.com/website/story/india-news-amid-slew-of-policeencounters-in-assam-complaint-filed-with-nhrc/387753

#### Sify.com

### NHRC issues show-cause notice to Bihar Chief Secy over due compensation to kin of slain journalist.

#### New Delhi [India], July 10 (ANI):

The National Human Rights Commission (NHRC) has issued a show-cause notice to the Bihar Chief Secretary as to why an amount of three lakh rupees compensation is not being paid to the next of the kith and kin of the slain journalist.

The NHRC asked the Bihar government to apprise it within six weeks, as to whether it had taken any measure financially or not in the case.

Acting on the petition filed by renowned rights activist and Supreme Court lawyer, Radhakanta Tripathy, the NHRC passed the order.

The petitioner, Tripathy, alleged the murder of Rajdev Ranjan, a Reporter in Siwan District of Bihar was an attempt to suppress the freedom of speech and expression.

Tripathy, who also fought the case of murder of senior journalist KJ Singh and his aged mother on September 23, 2017, in their residence in Mohali, Chandigarh in the NHRC, further stated that the working journalist must be protected and their safety and security must be ensured by the State, he added.

Requesting the NHRC to thoroughly investigate the matter, Tripathy sought for implementation of the whistleblower Protection Act in the state and heavy compensation to the family members of the slain journalist.

Pursuant to the direction of the NHRC, the State in its report submitted that the investigation of the case of Police station, Siwan Town by the CBI has ended in the submission of charge sheet against the accused persons under Section of 120-B (Criminal Conspiracy) and 302 (Murder) of the Indian Penal Code (IPC) and 27 of the Arms Act and the matter is sub-judice before the competent court of law, Tripathy said.

As per the report of the Superintendent of Police, Siwan, payment of monetary compensation to the next of kin of the deceased is to be declared and paid by the State Government. The record however does not show any document so as to confirm payment of any compensation to the next of kin of the deceased till date, Tripathy said.

The Commission finds it a fit case for grant of compensation to the next of kin of the deceased for the violation of his human rights as established from the investigation by the CBI which has resulted in filing charge sheet against the accused persons before the Court, Tripathy said.

The Commission issued a notice under Section 18 of the Protection of Human Rights Act 1993 to the Chief Secretary, Bihar to show cause as to why the Commission should not grant a monetary relief of Rs 3,00,000 to the family members of the deceased, Rajdev Ranjan, within six weeks positively failing which the Commission shall presume that the State government has no objection in the grant of said compensation and the Commission shall proceed accordingly. (ANI)

### SIFY, Online, 11.7.2021

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https://www.sify.com/news/nhrc-issues-show-cause-notice-to-bihar-chief-secy-overdue-compensation-to-kin-of-slain-journalist-news-national-vhjvahdibdhfa.html

#### Assam Tribune

### Advocate Arif Jwadder lodges a complaint with NHRC regarding alleged fake encounters orchestrated by Assam Police

Guwahati, July 10: Arif Jwadder, an advocate from Assam who is based in Delhi, has lodged a complaint with the National Human Rights Commission (NHRC) regarding alleged fake encounters orchestrated by Assam Police in the past two months since the Himanta Biswa Sarma-led government came to power in the state.

This comes amid the Opposition criticising the police for being "trigger-happy".

The Chief Minister, however, lauded the force for taking stern action against criminals and added that police reserve right to shoot in leg if criminals try to flee from their lawful custody.

https://assamtribune.com/guwahati/advocate-arif-jwadder-lodges-a-complaint-withnhrc-regarding-alleged-fake-encounters-orchestrated-by-assam-police-1108537?infinitescroll=1

### Yahoo News

# Arunachal authorities get NHRC directives on mental health, villagers rights

### ANI

Itanagar (Arunachal Pradesh) [India], July 11 (ANI): The National Human Rights Commission (NHRC) has directed the Chief Secretary of Arunachal Pradesh to ensure the promotion and protection of the right to the mental health of the common man in the state.

The NHRC also directed the Secretary, Planning, and Investment to submit a report with regard to basic amenities and road connectivity to the villages in the state.

Acting on three separate petitions filed before the NHRC by renowned rights campaigner and Supreme Court lawyer, Radhakanta Tripathy, the NHRC passed the orders.

Pointing out the mental health problem, Tripathy alleged that in a place called Seppa, the headquarters of East Kameng District, there has been an increase in suicide cases. The State has failed miserably to establish an adequate number of Mental Health Care Centers and building a supportive environment.

In the case of the human rights of Chakmas and Hajongs, Tripathy alleged they have been denied many basic facilities as their citizenship status is not confirmed. The State of Arunachal Pradesh filed SLP before the Supreme Court of India challenging the judgment of Guwahati High Court of March 19, 2013. The Guwahati High Court vide its judgment had held that since the Chakmas and Hajongs were settled in Arunachal Pradesh and once Chakmas and Hajongs Refugees have been granted citizenship they are entitled to enjoy all the rights and privileges that flow on becoming a citizen of this country, Tripathy said.

The matter of constitution of village panchayats is also sub-judice in Guwahati High Court in a PIL filed in 2017. In the matter of employment, Chakmas and Hajongs will be eligible only when they become citizens of the country. As per existing service recruitment rules of the government, foreign nationals are not eligible for appointment in the state government posts, the report submitted by the State said.

The state government has extended all basic facilities to them and has constituted State High Powered Committee on Chakmas and Hajongs Refugees issue. Ministry of Home Affairs has constituted a Joint High Power Committee headed by Joint Secretary (N.E.) to address the issue pertaining to citizenship of Chakmas and Hajongs, the report of the state added.

To ensure villagers' rights, citing few examples Tripathy stated that due to lack of basic amenities in several villages especially those situated in remote areas and at the Indo-China international border in Arunachal Pradesh people have to walk 2-3 days from the remote areas to reach nearby towns for bare necessities of life as the villages lack basic amenities.

### YAHOO INDIA, Online, 11.7.2021

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Pursuant to the direction of the NHRC, the state in its report submitted that the cost of providing basic livelihood services in Arunachal Pradesh is very high due to its vast area and treacherous terrain. Development becomes more challenging as villages are situated in scattered ways with the majority of border villages situated on commendable heights. The state government has very limited resources of its own due to its low tax base.

The NHRC observed that the development of infrastructure will take place only in due course of time however till then the villagers cannot be left to struggle in their daily lives.

The NHRC directed the authorities to take steps to ensure the availability of basic facilities to the villagers and also to get the said matter expedited for the development of villages located at international borders. (ANI)

https://in.news.yahoo.com/arunachal-authorities-nhrc-directives-mental-222151139.html?guccounter=1&guce\_referrer=aHR0cHM6Ly93d3cuZ29vZ2xlLmNv bS8&guce\_referrer\_sig=AQAAAKaqGh6mKxxx2W1vw9FYgJ2lVtflAotLwhgEomCVR Fafvl62iKRMSkfHJMDHt59gezm2poGxtGYGXgc6m1XZjdg66bd\_fe8Hqfk7jz0p4o2N 8e8XdohoJlijyHu6WHdblNp\_RJngxMSFKGJ3La75TPuOFda\_2MlkcFYkplf\_u91X

### North East News

# NHRC directs Arunachal Pradesh to protect 'right to mental health' of common man in State

The National Human Rights Commission (NHRC) has directed the Arunachal Pradesh government to ensure promotion and protection of the right to mental health of the common man in the State.

The NHRC has directed Arunachal Pradesh Chief Secretary and Ministry of Home Affairs (MHA) Secretary, to ensure the basic human rights of nearly six hundred villagers residing along the India-China border in Arunachal Pradesh.

The order was passed by the NHRC after hearing a petition filed by human rights activist and Supreme Court lawyer – Radhakanta Tripathy.

Tripathy in his petition alleged that nearly 600 villagers residing along the India-China border in Arunachal Pradesh does not have access to basic amenities like all-weather roads, drinking water, schools and health care centres.

The NHRC has also directed the Secretary – Planning, and Investment to submit a report in regards to basic amenities and road connectivity to the villages in the state.

In his petition, Radhakanta Tripathy also alleged that, at Seppa in East Kameng District of Arunachal Pradesh, there has been a considerable rise in the number of suicide cases.

He alleged that the Arunachal Pradesh government failed to set up enough mental health care facilities.

Tripathy also alleged that the Chakmas and Hajong refugees have been deprived of human rights as they have been denied of many basic facilities as their citizenship status is yet to be confirmed.

https://nenow.in/north-east-news/arunachal-pradesh/nhrc-directs-arunachal-pradeshto-protect-right-to-mental-health-of-common-man-in-state.html

# मानवाधिकार आयोग से अवैध कब्जा हटवाने की मांग

#### संवाद न्यूज एजेंसी

पीडीडीयू नगर। जिले के ग्रामीण क्षेत्रों में बने स्वास्थ्य केंद्रों में अवैध कब्जे की खबर अमर उजाला में प्रकाशित होने के बाद इसे ह्यूमन राइट सीडब्ल्यूए ने गंभीरता से लिया है। संगठन के अध्यक्ष योगेंद्र कुमार सिंह ने राष्ट्रीय मानवाधिकार आयोग को इस संबंध में पत्र लिखा है। मांग किया है कि कब्जामुक्त कराकर स्वास्थ्य केंद्रों में उपचार शीघ्र शुरू कराया जाए।

नौ जुलाई के अंक में अमर उजाला ने स्वास्थ्य केंद्रों की पड़ताल करती रिपोर्ट प्रकाशित किया था। खबर में जहां अवैध तरीके से

### जिले के पांच ब्लॉक क्षेत्रों में आठ स्वास्थ केंद्रों पर है अवैध कब्जा

कब्जा है उन स्थलों का नाम और किस तरह से कब्जा है इसे प्रमखता से दिया। अखबार कटिंग को संलग्न करते हुए ह्यूमन राइट सीडब्ल्यूए ने पत्र लिखा है। मांग किया है कि इलिया, सिकंदरपुर, बटउआ. बलिया कला. नियामताबाद. खजुरगांव, दाउदपुर व डेढ़गांवा में हए अवैध कब्जे को हटाया जाए। इन स्थानों को हेल्थ एंड वेलनेस सेंटर के रूप में चिहिनत किया गया है।